

OA 4/2000

21-1-2000 Hon- Mr. S. Biswas, A.M.

Sri A.K. Srivastava's learned Counsel for the appellant, in this case it is submitted that the appellant was removed from service and later on reinstated. In fact all the benefits have also been statedly given except the service for the period 1962-1967 has not yet been included in the continuing service period. The appellant has made several representations. The application is disposed of ^{at admission stage} with the direction that a decision in this respect should be communicated to the appellant within 3 months from the date of communication of this order.

S.O.

A.M.

by